

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:1688

ANSWERED ON:10.08.2011

LAUNCHING OF G SERVICES

Adityanath Shri Yogi;Mirdha Dr. Jyoti;Mitra Shri Somendra Nath

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the status of commercial launch of 3G services in the country, company-wise, State-wise and circle-wise as on date;
- (b) whether the Government has notified rules and guidelines for regulation of 3G services;
- (c) if so, the salient features thereof;
- (d) the action taken by the Government against the operators who failed to roll out the service in the prescribed time frame; and
- (e) the time by which the remaining parts of the country are likely to be covered by 3G services?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA)

- (a) The status of launch of commercial services using 3G spectrum as received from the licensees who were allocated 3G spectrum is given as Annexure-I.
- (b) & (c) Necessary amendments in the UAS/ CMTS licences were issued for provision of services using 3G spectrum for licensees who got 3G spectrum (except in case of M/s. Idea Cellular Ltd. for Punjab Licence Service Area which is pending). Sample copy of amendment issued is given as Annexure-II
- (d) & (e) As per amendments to Unified Access Service(UAS)/CMTS Licence Agreement to use 3G spectrum for provision of telecom services the licensees have to roll out the network as per terms provided in the amendment using 3G spectrum within 5 years from the date on which the right to commercially use the 3G spectrum commences with the license i.e. 01-09-2010 onwards. Hence, prescribed time frame for roll out is yet not over.